

In the High Court of Judicature, Bombay.

This day, the 21<sup>st</sup> day of February 1865.

SPECIAL APPEAL No. 1008 of 1864

Vishnoo Wansavlat and  
Govind & Raghonath Aurs. } Appellants  
- Savut of the Rutnagiri Division of the Konkun District }  
(Original Defendants)

versus  
Council of the Rutnagiri Division } Respondent  
of the Konkun District }  
(Original Plaintiff)

Rs. 11-15-11.

The claim in the Original Suit was to establish a right to redeem a two-thirds share in some ancestral Thichans.

<sup>cross</sup>  
In Appeals No. 178X197 of 1864, the Senior Judge of the District of the Konkun at the dist. seat of Rutnagiri amended the Decree of the Juff. of Mahowad who had decreed a right to redeem two thirds of half the land only, by decreeing that Pff. should redeem within 6 months or be forever foreclosed.

A Special Appeal was preferred in the High Court on the grounds that (1) the Senior Assistant Judge was wrong in admitting the decree and other exhibits of a former Suit. & that (2) the Senior Assistant

Judge misconstrued the document  
containing the alleged admission  
of the mortgage.

The Court confirms the decree of the <sup>Sen. Circuit</sup> District  
Judge with costs on Special Appellant; declaring  
that this decree is not in any way to prejudice  
any interests which the subro. Ranchman Gopal  
may possess in the property in dispute.

Atkinlock Forbes  
T.P. by Tucker,

MEMORANDUM OF COSTS incurred in Special Appeal No. 1008

of 1864 against the decision of the Senior Appellate Judge of the District of the Mountain and disposed of on the 21<sup>st</sup> February 1865 by Confirming the same with Costs.

BY THE APPELLANT—

IN THE DISTRICT.

In the Moonisiff's Court	5	5	6		
In the Senior Appellate Judge's Court	3	4	6		
				8	10

IN THIS COURT.

Stamp for Memorandum of Special Appeal	1	0	0		
Stamps for copies of Decree and Judgment	2	8	0		
Stamp for Vukalutnama	2	0	0		
Stamp of an application to enter the name of the Appellant's heir					
Batta for Process and Postage	15	0	0		
Sectioner's Fee	1	13	6		
Vukeel's Fee	5	9	0	8	10

Rupees.... 17.43.

BY THE RESPONDENT—

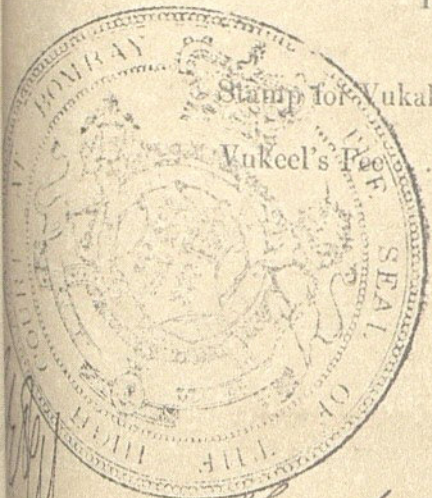
IN THE DISTRICT.

In the Moonisiff's Court	13	10	3		
In the Senior Appellate Judge's Court	3	10	6		
				17	49

IN THIS COURT.

Stamp for Vukalutnama	2	0	0		
Vukeel's Fee	5	9	0	2	59

Rupees.... 19.10.6.



*W. D. Seal*

The 21<sup>st</sup> day of February 1865.

*West*  
Registrar